

57

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD
O.A.NO. 1597/97.

Between:

S. David.

and

1. Deputy Controller of Stores(Dy.COS)
Mechanical & Engineering, SC Rly,
Lalaguda, Secunderabad.

2. Depot Controller of Stores(DCOS)
General Stores, SC Rly,
Mettuguda, Secunderabad.

3. Senior Deputy General Manager,
Vigilance, SC Rly, Railnilayam,
Secunderabad.

Date of Order: 26-12-97.

.. Applicant.

.. Respondents.

For the Applicant: Mr. K.S.Murty, Advocate.

For the Respondents: Mr. N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

THE HON'BLE MR.B.S.JAI PARAMESWAR : MEMBER(JUDL)

The Tribunal made the following Order:-

Heard Mr.Murthy for the applicant.

No reply has been filed by the Respondents in
response to the notice issued to them.

OA is admitted.

As an interim measure the impugned order,
Annexure II, shall not be operated until the next hearing.

Amulya
Deputy Registrar

To

1. The Deputy Controller of Stores(Dy.COS)
Mechanical & Engineering, SC Rly, Lalaguda, Secunderabad.
2. The Depot Controller of Stores(DCOS)
General Stores, SC Rly, Mettuguda, Secunderabad.
3. The Senior Deputy General Manager, Vigilance,
SC Rly, Railnilayam, Secunderabad.
4. One copy to Mr. K.S.Murthy, Advocate, CAT.Hyd.
5. One copy to Mr. N.R.Devraj, Sr.CGSC. CAT.Hyd.
6. One spare copy.

pvin.

TYPED BY
COMPARED BY

I Court
CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN
AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)
The Hon'ble Mr. B. S. Jain Parameswar, M(D)

DATED: 26-12-1997

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

O.A. No. 1597 in
1597/97

T.A. No.

O.W.P.

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

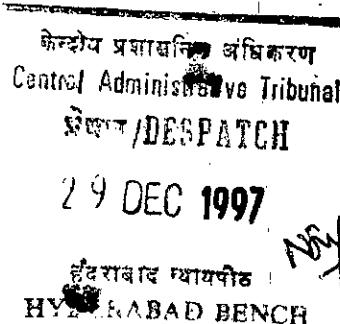
Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A.NO. 210/98 in O.A.1597/97.

Date of Order: 16-3-98.

Between:

S. David.

.. Applicant.

and

1. Deputy Controller of Stores(Dy.COS)
Mechanical and Engineering,
SC Rly, Lalguda, Secunderabad.
2. The Depot Controller of Stores(DCOS)
General Stores, SC Rly, Mettuguda,
Secunderabad.
3. Senior Deputy General Manager, Vigilance,
SC Rly, Railnilayam, Secunderabad.

.. Respondents.

For the Applicant: Mr. K.S.Murthy, Advocate.

For the Respondents: Mr. N.R.Devraj, SC for Rlys.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

THE HON'BLE MR.B.S.JAI PARAMESWAR : MEMBER(JUL)

The Tribunal made the following Order:-

It is submitted by Sri K.S.Murthy, Learned Counsel for the Applicant that subsequent to the passing of interview orders the authorities have initiated disciplinary proceeding, against him for imposition of a minor penalty. It is stated that Respondents have issued a charge-sheet on 19.1.1998 and the applicant has submitted his explanation on 29.1.98. In view of his ensuing retirement in the month of May, 1998, he requests that disciplinary proceedings may be completed early.

The authorities may endeavour to finalise the proceedings as early as possible. Thus the M.A. is disposed of. As regards the necessity for keeping the OA., pending any longer, the matter may be listed tomorrow for final hearing before the Division Bench.

Murthy
16-3-98
Deputy Registrar

To

1. The Dy.Controller of Stores(Dy-COS) Mechanical & Engineering,
SC Rly, Lalaguda, Secunderabad.
2. The Depot Controller of Stores (DCOS)General Stores, SC Rly
Mettuguda, Secunderabad.
3. The Sr.Deputy General Manager, Vigilance, SC Rly, Railnilayam, Sec'bad.
4. One copy to Mr. K.S.Murthy, Advocate, CAT.Hyd.
5. One copy to Mr. N.R.Devraj, SC for Rlys, CAT.Hyd.
6. One spare copy.

pvm

TYPED BY
COMPIRED BY

I Court
CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

The Hon'ble Mr. B. S. Jaiparameswar, M(A)

DATED: 16-3-1998

ORDER/JUDGMENT:

M.A./R.A./C.A. No. 210/98

in
O.A. No. 1597/97

T.A. No.

O.W.R

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdraw Central Administrative Tribu

Dismissed for Default. DESPATCH

Ordered/Rejected.

No order as to costs.

16 MAR 1998
HYDERABAD BE

p.m.

08 to be heard
on 17/3/98
before Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 1597/97

Date of Order : 13.4.99

BETWEEN :

S.David

.. Applicant.

AND

1. Deputy Controller of Stores (Dy.Cos)
 Mechanical & Engineering,
 S.C.Railway, Lalaguda,
 Secunderabad.

2. Depot Controller of Stores (DCOS),
 General Stores, S.C.Railway,
 Mettuguda, Secunderabad.

3. Senior Deputy General Manager,
 Vigilance, S.C.Railway,
 Rail Nilayam, Secunderabad.

.. Respondents.

- - -

Counsel for the Applicant

.. Mr. K.S. Murthy

Counsel for the Respondents

.. Mr. N.R. Devraj

- - -

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

- - -

O R D E R

X As per Hon'ble Shri B.S.Jai Parameshwar, Member (J) X

- - -

Mr. K.S. Murthy, learned counsel for the applicant and
 Mr. N.R. Devraj, learned standing counsel for the respondents.

B/

.. 2 ..

2. The applicant herein was working as Ward Keeper (Depot Store Keeper Gr. III) in the year 1983. He was promoted as Depot Store Keeper Gr-II (D.S.K.-II) and posted under the control of Deputy Controller of Stores, Mechanical Engineering, Lalaguda DCOS (M&E LGD). He was transferred to DCOS (Scrap depot) Lalaguda in January 1994. He submits that in the scrap depot there are 9 depot store keepers under the control of DCOS. One DSK-I each is allotted for the RS Section, General Section and Controlling Section. He submits that there are 5 DSK-IIs out of which 2 are allotted to RS Section, 1 is to survey section and 4th one is to labour section. He submits that when lorry loads of goods are brought to the Depot the DSK-II (bearer) the RPF (Security) and the person who brings the material together sign on the Inward Entries, and small goods are brought by heavy loads they are counted by the RPF, counter checked under the supervision of the DSK-II (bearer) and the list is counter signed by the departmental employees who brings the scrap items. The DSK-II (bearer) classifies and segregates such small items and informs the Survey section which count the quantity and the value of the scrap items is assessed.

3. The applicant submits that he was on leave from 27.10.96 to 12.11.96. The vigilance department people visited the ward on 12.9.97 and conducted a check and they concluded that there was a shortage of 1227 train lighting

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.. 3 ..

fans and household fans. The applicant informed the vigilance staff that other DSKs were issuing the receipts and attendant deliveries and as such he ~~cannot~~ ^{could} be held fully responsible. However, the vigilance people asked him to explain the discrepancies which were noted in the receipts on 11.9.97. He submits that the vigilance staff pressurised him to accept the corrections made to see that the shortage was covered up.

4. On 4.11.97 the Deputy Controller of Stores (M&G) Lalaguda informed the applicant as per the script made he was found responsible for the loss of the materials of the value of Rs.1,42,332/- and he was advised to remit the amount to Chief Cashier and submit the cash receipt to this office or else the same will be recovered in instalments in his salary.

5. The applicant has filed this OA for a declaration the action of the respondents in resorting to inflicting a major penalty of recovery of Rs.1,42,332/- as illegal, unconstitutional and violation of rules in force and against the principles of natural justice and consequently set aside the same.

6. On 26.12.97 an interim order was passed directing that Annexure-2 should not be operated until the next date of hearing.

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7. The respondents have filed the reply stating that they felt that no necessity to conduct the enquiry since the applicant had accepted the discrepancies and signed the stock verification sheet showing the shortage arrived at as a result of noting the physical balance from that of book balance. When the said document is sufficient to prove the shortage, no further enquiry was necessary. They disputed the contention of the applicant that the cards and ledger etc. were found to be maintained by many other people who ^{were} ~~are~~ not authorised to do so is not correct and he was not given any other responsibility except custodian duty.

8. The point for consideration is whether the recovery amount Rs.1,42,332 by the impugned letter dated 4.11.97 is in order or not.

9. It is only on the basis of the vigilence check they noticed certain shortages in the stores. After the report from the vigilence department the respondent authorities who have ascertained the persons who ^{were} ~~are~~ all responsible for the shortage and then they should have proceed to fix the responsibility on the officials. It is stated that the respondent authorities felt that no enquiry was necessary as the applicant admitted the shortage. In support of their contention they produced some statement recorded by the vigilence department to contend that the applicant in those

R

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statements admitted his responsibility and therefore no enquiry was conducted. We are not inclined to accept the contention of the respondents. The statement recorded by the vigilance staff will only to judge as to the officials who are all *prima facie* responsible for the shortage of material found during the vigilance check. The statement is already disputed stating that the vigilance authority had pressurised him to give such a statement. Under such circumstances it may not be reasonable for the respondent authorities to rely upon the said statement given by the applicant and to fix the responsibility of amount Rs.1,42,332. In our humble opinion the respondent authorities should have issued a show cause notice to the applicant. That reply to show cause notice will decide the basis on which they may fix the responsibility. That basis will meet the principles of natural justice. Therefore in our humble opinion the impugned letter dated 4.11.97 cannot be sustained in the eye of law. The respondents are at liberty to process this case if they are convinced that the applicant is responsible for the shortage and following the procedure in that connection as per rules for recovery.

10. Hence the OA is allowed with the following directions:

(a) The impugned letter dated 4.11.97 issued by the Deputy Controller of Stores, Lalaguda, is hereby set aside.

.. 6 ..

(b) The respondents are at liberty to proceed further after issuing a showcause notice to the applicant to explain the shortage found by vigilence department and then take a ^{the} decision as per rules.

11. NO costs.

A. S. JAI PARAMESHWAR
(B.S. JAI PARAMESHWAR)

Member (Judl.)

13. 4. 99

M. E.
(R. RANGARAJAN)

Member (Admn.)

Dated : 13th April, 1999
(Dictated in Open Court)

sd

1ST AND 2ND COURT

COPY TO:-

1. HON. J.
2. HHRP M(A)
3. HBSJP M(J)
4. B.R. (A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR :
VICE - CHAIRMAN

THE HON'BLE MR. A. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWAR :
MEMBER (J)

DATED: 13/4/99

ORDER / JUDGEMENT

M.A. / R.A. / C.P. No.

IN

C.A. No. 1597/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

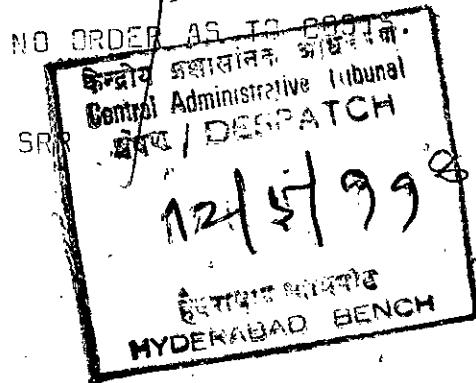
R.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH
AT HYDERABAD

M.A.NO. 210 OF 1998

in

O.A.NO. 1597 of 1997

Between:

S.David, s/o.John, A/58 yrs,
DSK-II, DCOS/OAS/MFT,
South Central Railway,
Mothuguda,
Secunderabad.

...Applicant

and

1. Deputy Controller of Stores (Dy.COS)
Mechanical & Engineering, South
Central Railway, Lalaguda, Secunderabad.

2. Depot Controller of Stores (DCOS)
General Stores, South Central Railway
Mettuguda, Secunderabad.

3. Senior Deputy General Manager,
Vigilance, South Central Railway,
Railnilayam, Secunderabad.

...Respondents

PETITION UNDER SEC. 8(3) OF ADMINISTRATIVE TRIBUNALS ACT 1985

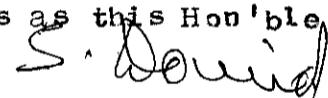
1. The Applicant herein has filed the present O.A. challenging the action of the Respondent Authorities in seeking to recover Rs.1,42,332/- from his salary. This recovery was sought to be initiated without conducting any enquiry or without any finding.

2. This Hon'ble Tribunal vide orders dated 26.12.1997 restrained the Authorities from recovering the monies from the monthly salary of the applicant. Pursuant to this Proceedings the authorities are promoted the applicant into Higher Grade ie., DSA Grade-I.

3. The Applicant submits that the Authorities have issued Proceedings dt.19.1.1998 under the Railway Service Conduct Rules.

The Authorities based upon which the recovery was sought to be made have been repeated in the Show Cause Notice dt. 19.1.1998 and an explanation was sought from the Applicant. The applicant is due to retire in the month of May, 1998, the authorities have not initiated any further proceedings subsequent to the proceedings dt. 19.1.98 and the applicant's application dated 25.1.98. The applicant is sought for an enquiry if any further action sought to be initiated.

4. The authorities have failed to conduct enquiry and impose punishment of recovery. Realising their mistake pursuant to the interim orders of this Hon'ble Tribunal, they have initiated the disciplinary proceedings vide proceedings dt. 19.1.98. Unless this enquiry is completed before his retirement, the applicant will be put to irreparable loss and injury. The authorities are taking refusal under the pendency of this particular O.A. The Railway Administration claims that this enquiry will not be completed until this O.A. is dismissed. Unless this enquiry is completed before his retirement, the applicant will be put to irreparable loss and injury. Hence, it is prayed that this Hon'ble Tribunal may be pleased to direct the respondents to complete the enquiry within a period of six weeks as contemplated by the Proceedings dt. 19.1.98 and to pass such other order or orders as this Hon'ble Tribunal may deem fit and proper.



Signature of the Applicant.

VERIFICATION

I, S. DAVID, S/o. John, A/58 yrs, r/o. Hyderabad, do hereby declare that the contents stated above in the above paras are true to the best of my knowledge, belief and information.



S. David
Signature of the Applicant.



S. David
Signature of the Applicant.

Directions Petn.

DISTRICT: HYDERABAD

IN THE HON'BLE CENTRAL ADMINISTRATIVE
TRIBUNAL :: BENCH AT HYDERABAD

M.A.NO.

OF 1998

in

O.A.NO.1597 of 1997



PETITION UNDER SEC. 8(3)
OF THE ADMINISTRATIVE TRIBUNALS
ACT, 1985

Recd
D/11/98
R. N. R. Derry

Filed by:

Sri K.S.Murthy,
Counsel for Applicant.

Revised
12/3/98
12/3/98

1/ORIGINAL

RAILWAY

16.3.98

M.A. 212/98 in
It is submitted by
Sri K. S. ~~Shetty~~, learned
Counsel for the applicant
that he has sent a copy of the
passing of interim order
the arbitrators for
initiated ^{disciplinary proceeding} against him
for imposition of a
penalty. It is stated
that Respondents ~~have~~
issued a ~~Memorandum~~
on 19.1.98. The application
was submitted by
expedited on 29.1.98.
In view of his ~~long~~
retirement in
month of May, 19

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

M.A. No.

210

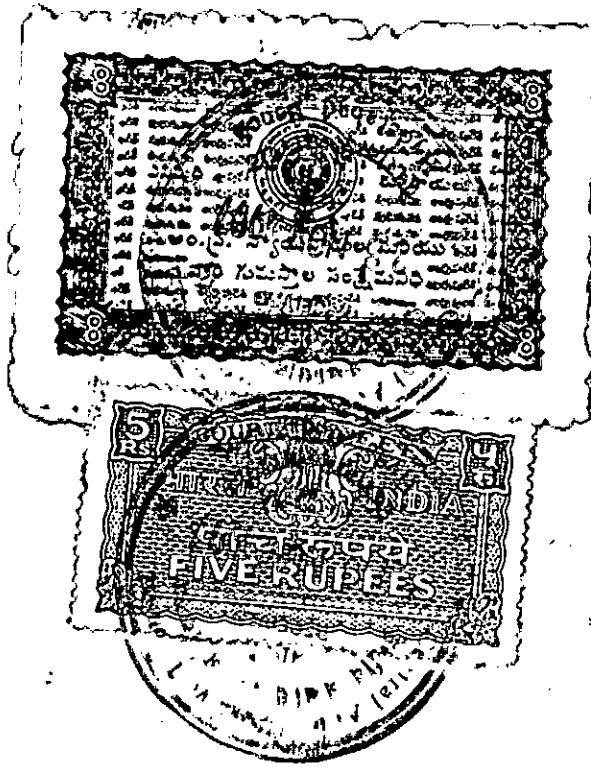
of 11998

IN

O.A. No.

1597 | 1998

Direction Petition



In the Court of the Civil
Administrative Division

At H. G. Chambers

On No. of 19 77

Between :

S. David

Plaintiff
Petitioner

Appellant
Complainant

AND

Dy. Cos. M. G. S.

Defendant
Respondent

Sub. on 12

Accused

**VAKALAT
Accepted**

Filed on 28.11.19

Advocate for :

Address for Service

K. S. MURTHY

MSC. BL.

A. S. PRASAD

BSC. BL.

212 Lingapur House,
Himayatnagar, Hyderabad-29.

In the Court of the Central Administrative Tribunal
Hyderabad Bench
AT.....Hyderabad.....

S. DAVID O.P. No. 1597 of 1997

Plaintiff

Appellant

AND

Dy. Cos, M&E S.R.LAD. & 2de Defendant
Respondent

I/W.....S. DAVID S/o Salim
.....DSK-II, Dcos A&S MET

do hereby appoint and retain

K.S. MURTHY
&
PITANIRAJU



Advocate/s to appear for me/us in the above suit/case and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application for execution of any decree or order passed there in, I/We empower my/our Advocates to appear in all miscellaneous proceedings in the above suit or matter till all decrees or order or fully satisfied or adjusted to compromise and to obtain the return of documents and draw any moneys that might be payable to me/us in the said suit or of matter (and I/we do further empower my/our Advocates to accept on my/our behalf, service of notice of all or any appeals or petitions filed in any court of Appeal, Reference or Revision with regard to the said suit or matter before the disposal of the same in this Honourable Court)

S. David

Certified that the executant who is well acquainted with English/Urdu/Telugu and this Vakalatnama and the contents of the Vakalatnama have been read over and explained in Telugu/Urdu to executant as he/she they being unacquainted with English who appeared perfectly to understand the same and signed or put he/her/their name or mark in my presence identified by.

Executed

28th day of NOV 19 97

Advocate

Central Administrative Tr.
Hyderabad Bench, Hyderabad.

O.A/B.A No. 1597 of 1997

MEMO OF APPEARANCE

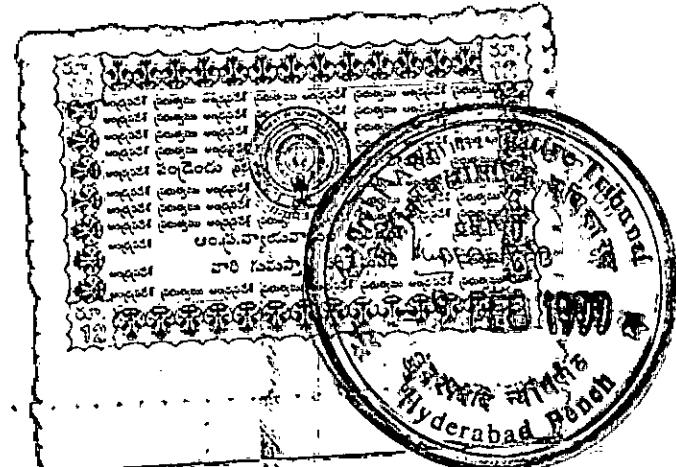
N.R. DEVARAJ
ADVOCATE
Standing Counsel for Railways
Senior Standing Counsel for Central Govt.

Counsel for *The Respondents*

Address for Service :

Phone : 7610600

Plot No. 8, Lalithanagar
Jamai Osmania,
Hyderabad - 500 044.



Central Administrative Tribunal, Hyderabad Bench
HYDERABAD.

O.A. / P.A. No.

1597

of 199 7

BETWEEN

S. David

Applicant (s)

- VS -

Vs.

Dy. Controller of Stores
Mech. & Elec. Stores,
Dept. - S.C.Rly Secyay & 2

Respondent (s)

MEMO OF APPEARANCE

To,



I, N.R. Devaraj, Advocate, having been authorised

(here furnish the particulars of authority)

by the Central/State Government/Government Servant/authority/corporation/society notified under Sec. 14 of the Administrative Tribunals. Act, 1985. Hereby appear for applicant No...../Respondent No.....)..... No. 3..... and undertake to plead and act for them in all matters in the aforesaid case.

Place : Hyderabad.

Signature & Designation of the
Counsel

Date : 9.2.99

N.R. DEVARAJ

Standing Counsel for Railways
Senior Standing Counsel for Central Govt.

Address of the Counsel for Service

Plot No.8, Lalithanagar
Jamai Osmania
Hyderabad - 500 044.

Form No.8

(See Rule 29)

BY R.P.A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

Ist Floor, HACA Bhavan, Opp: Public Garden, Hyderabad-500 004. A.P.

ORIGINAL APPLICATION NO. 1597

OF 199 7.

Applicant (s) **S. David**

V/S **Dy. Controller of Stores, Mechanical Engg. S.C. Railways, Sec'bad & Ong**

Respondent (s)

Represented by
Advocate Shri: **K. S. Murthy**

Represented by

Advocate Shri:

N.R. Devaraj, Sr. CGSC.

To

R-1. Deputy Controller of Stores(Dy. COS), Mechanical & Engineering, South Central Railway, Lalaguda, Secunderabad.

R-2. Depot controller of Stores(DCOS) General Stores, South Central Railway Mettuguda, Secunderabad.

R-3. Senior Deputy General Manager, Vigilance, South Central Railway, Railnilayam, Secunderabad.

Whereas an application filed by the above named applicant under Section 19 of the Administrative Tribunals Act, 1985, as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has directed that you should be given an opportunity to show cause why the application should not be admitted.

Notice is hereby given to you to appear in this Bench of the Tribunal in person or through a Legal Practitioner Presenting Officer in this matter at 10-30 A.M. of the **...Nineteenth.....** day of **December,.....**, 1997 to show cause, why the application should not be admitted. If you fail to appear, the application will be heard and decided in your absence.

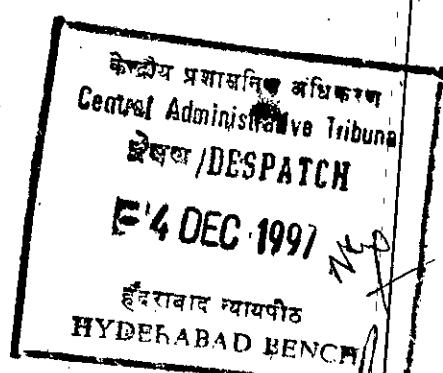
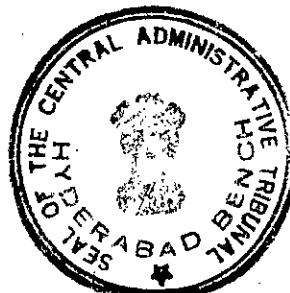
Given under my hand and the seal of this Tribunal, this the **...Twenty-ninth.....** day of **November,.....** 1997.

(Signature)
21/12/97

Dt 112-97.

// BY ORDER OF THE TRIBUNAL //

(Signature)



Date :

FOR REGISTRATION

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A.No. 210/98 in C.A.1597/97.

Date of Order: 16-3-98.

Between:

.../s/ David.

.. / applicant.

/ and

1. Deputy Controller of Stores (I.C.) Mechanical & Engineering, I.C. Bldy, Lalaguda, Secunderabad.
2. The Depot Controller of Stores (DCS) General Stores, I.C. Bldy, Kettuguda, Secunderabad.
3. Senior Deputy General Manager, Vigilance, I.C. Bldy, Railniliyam, Sec'bad.

.. / respondents.

For the applicant: Mr. K...Murthy, Advocate.

For the Respondents: Mr. N.L. Devraj, I.C. for Ilys.

COURT:

THE HON'BLE MR. JUSTICE K. S. RAMABHADRA RAO I : NUMBER (A.C.P.)

THE HON'BLE MR. JUSTICE K. S. RAO I : NUMBER (C.U.L.)

The Tribunal made the following orders:-

It is submitted by Mr. K...Murthy, Learned Counsel for the applicant that subsequent to the passing of interview orders the authorities have initiated disciplinary proceeding, against him for imposition of a minor penalty. It is stated that respondents have issued a charge-sheet on 19.1.1998 and the applicant has submitted his explanation on 29.1.98. In view of his ensuing retirement in the month of May, 1998, he requests that disciplinary proceedings may be completed early.

The authorities may endeavour to finalise the proceedings as early as possible. Thus the M.A. is disposed of. As regards the necessity for keeping the C.A. pending any longer, the matter may be listed tomorrow for final hearing before the Division Bench.

CERTIFIED TO BE TRUE COPY



कानूनी अधिकारी, दूर्घटनाकार (न्यायिक)

Court Officer/Dy. Registrar

कानूनी प्राधिकार अधिकारी

General Administrative Tribunal

SC/-X X

Deputy Registrar

To : दूर्घटनाकार

1. The I.C. Deputy Controller of Stores (I.C.) Mechanical & Engineering, I.C. Bldy, Lalaguda, Secunderabad.
2. The Depot Controller of Stores (DCS) General Stores, I.C. Bldy, Kettuguda, Secunderabad.
3. The Senior Deputy General Manager, Vigilance, I.C. Bldy, Railniliyam, Sec'bad.
4. One copy to Mr. K...Murthy, Advocate, I.C. Hyd.
5. One copy to Mr. N.L. Devraj, I.C. for Ilys, I.C. Hyd.

For one spare copy.